

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 4452
TO BE ANSWERED ON 29.03.2017**

PIRACY OF FILMS

4452. SHRI C.S. PUTTA RAJU

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- a) whether the Government is aware of the piracy of films and other entertainment content in India and if so, the details thereof; and
- b) the details of amount of loss occurred to film industry due to piracy in India during the last three years, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

- (a) to (b): Government is aware that there are instances of piracy of films. These are subject matters of investigation by concerned investigating agencies of the respective State Governments based on complaints by the concerned film makers. The Copyright Act, 1957 as amended in 2012 provides Civil Remedies [Chapter XII (Section 54-62)] as well as Criminal Remedies [Chapter XIII (Section 63-70)] to the Copyright holder and clause (c) of subsection (1) of Section 52 of the Copyright Act, 1957 read with the Rule 75 of the Copyright Rules, 2013 are the provisions of the Act which deal with piracy of films. No definite data is available on the loss, if any, in this regard.